

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.166/2000

Thursday, this the 17th day of February, 2000

CORAM

HON'BLE MR A.M. SIVADAS, JUDICIAL MEMBER

HON'BLE MR G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

T.M. Chandy,  
Senior Public Prosecutor,  
Central Bureau of Investigation,  
Kathrikadavu, Kaloor,  
Cochin-682 017.

...Applicant

By Advocate MMr K. Jaju Babu.

Vs.

1. Union of India represented by its Secretary to Government of India, Ministry of Pension, Public Grievances & Pensions, Department off Personnel & Training, North Block, New Delhi-110 001.
2. The Deputy Director (Administration), Central Bureau of Investigation, C.G.O. Complex, Lodhi Road, Block No.3, New Delhi-110 003.
3. The Superintendent of Police, CBI, Special Police Establishment, Kerala Branch, Cochin-17.
4. State of Kerala represented by Secretary to Government, Home Department, Government Secretariat, Trivandrum.
5. The Accountant General (A&E), Kerala, Trivandrum.

...Respondents

By Advocate Ms P. Vani, Addl.CGSC for R 1 & 5.

By Advocate Mr C.A. Joy, Govt. Pleader for R-4.

The application having been heard on 17.2.2000,  
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.M. SIVADAS, JUDICIAL MEMBER

The applicant seeks to direct the respondents to fix his pay at Rs.11,300/- in the scale of Rs. 8000-13500 on his appointment as Senior Public Prosecutor, C.B.I. with effect from

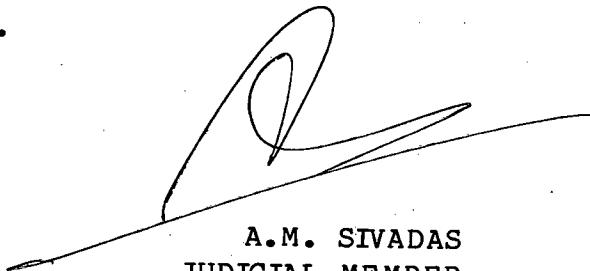
12.12.96 with all consequential benefits and also to dispose of A7 representation.

2. When the O.A. was taken up, learned counsel appearing for the applicant submitted that it is suffice to direct the first respondent to consider A7 representation and pass appropriate orders thereon within a time frame.
3. Learned counsel appearing for the respondents 1 & 5 submitted that there is no objection in adopting such a course.
4. Accordingly, the first respondent is directed to consider A7 representation of the applicant dated 12.5.99 and pass appropriate orders thereon within three months from the date of receipt of a copy of this order.
5. The Original Application is disposed of as above. No costs.

Dated the 17th of February, 2000.



G. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER



A.M. SIVADAS  
JUDICIAL MEMBER

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LIST OF ANNEXURES REFERRED TO IN THIS ORDER

Annexure A7, True copy of the Grievance Petition submitted by the applicant before the Government of India on 12.5.99.